

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No. 75076 of 2018

Arising out of Order-in-Appeal No.21/HAL/CE/2017-18 dated 27/09/2017 passed by
Commissioner of CGST & Central Excise, Appeals-II, Kolkata.

M/s. Mageba Bridge Products (P) Ltd.

Howrah-Amta Road, Nibra
Dist. Howrah, Pin-711409

Appellant (s)

VERSUS

Commr. of Central Excise & Service Tax, Haldia

15/1, Strand Road, Custom House
Kolkata-700001

Respondent (s)

APPEARANCE :

None for the Appellant

Shri A. Roy, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO.75501/2022

Date of Hearing : 31August 2022
Date of Decision : 31August 2022

ORDER

Appellant-assessee has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of **Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.**

Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 (Dictated and pronounced in the open court.)

Sd/-

(P. K. Choudhary)

Member (Judicial)

Pooja